-SHRI CHANDRA SHEKHAR: The Prime Minister . . .

MR. CHAIRMAN: I think the hon. Members . . .

SHRI BHUPESH GUPTA: You took cover under the Prime Minister. He does not come into it.

MR. CHAIRMAN: The rule is that two Members should not speak at the same time. I need not remind Members of that. And if someone is speaking and some others want to speak after that, I will giv_e everybody a chance.

I will give the ruling later on and I will not allow any further discussion on this.

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1961-62) OF THE HINDUSTAN TELEPRINTERS LIMITED, MADRAS AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN) : Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy of the First Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras, for the year ended the 31st March, 1962, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-547/62.]

THE PUBLIC DEBT (ANNUITY CERTIFI-CATES) THIRD AMENDMENT RULES 1962

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R No. 1257, dated the 29th September, 1962, publishing the Public Debt (Annuity Certificates) Third Amendment Rules, 1962. [Placed in Library. See No. LT-574/62.]

THE INDIAN MEDICAL COUNCIL (POST-GRADUATE MEDICAL EDUCATION COM-MITTEE) RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU) : Sir, I beg to lay on the Table a copy of the Ministry of Health Notification No. F.30-1/60-MI, dated the 14th July, 1961, publishing the Indian Medical Council (Postgraduate Medical Education Committee) Rules, 1961, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library. See No. LT-156/62.]

ANNUAL ACCOUNTS (1960-61) OF THE Delhi Development Authority Andrelated papers

DR. D. S. RAJU: Sir, I also beg to lay on the Table ^{a co}Py of the Annual Accounts of the Delhi Development Authority for the year 1960-61, as certified by the Accountant-General, Central Revenues, together with the Audit Report thereon, under subsection (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-522/62.]

ANNUAL REPORTS OF THE MOGUL LINE LIMITED, BOMBAY, THE SHIPPING CORporation of India Limited, Bombay and the Hindustan Shipyard Limited, Visakhapatnam and related papers

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619-A of the Companies Act, 1956:

> (i) Annual Report and Accounts of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1961, to-